

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3665
ANSWERED ON:26.04.2012
PROVISION OF QUALITY FERTILIZERS
Singh Shri Pashupati Nath

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to formulate any scheme to provide quality fertilizers in the country including Jharkhand; and
(b) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (b): The quality of the fertilizer manufactured/imported or marketed in India is covered under Fertilizer Control Order, 1985. The Order prohibits the manufacture/import for sale, sell, offer for sale, stock or exhibit for sale or distribute any fertilizer which is not of prescribed standard. The State Governments are primarily enforcement agencies who appoint Fertilizer Inspectors to inspect and draw the fertilizer samples from manufacturers and dealers. The Central Government also appoints Fertilizer Inspectors who mainly inspect the imported fertilizers undergoing discharge at various ports. The Government regularly reviews the various provisions of FCO and make necessary need based amendments as and when required to ensure the effective enforcement in the country.

The State Government is empowered to take follow up action for sale of non-standard fertilizers. All the offences committed under FCO are punishable by 3 months to 7 years imprisonment and fine.